

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. II

Service Tax Appeal No. 20592 of 2014

[Arising out of Order-in-Appeal No. MYS-EXCUS-000-DIVV-APP-HAB-046-13-14 dated 21.11.2013 passed by the Commissioner (Appeals), Central Excise & Service Tax, Mysore]

The Mysore Sugar Company Ltd

Sugar Town,
Mandya, Karnataka- 571402

.....Appellant

VERSUS

Commissioner of CE & ST, Mysore

S-1, S-2, Vinaya Marga,
Siddharthanagar, Mysore-570011

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Sh. K. Vishwanath, Authorized Representative

CORAM:

HON'BLE MR. P. A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 20616/2023

DATE OF HEARING: 23.06.2023

DATE OF DECISION: 23.06.2023

PER BENCH

None for the appellant. Learned A.R. for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record.

Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in the open court)

(P. A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

RA_Saifi